

(2022) 11 TDSAT CK 0003

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Broadcasting Petition No. 541 Of 2015

Indusind Media & Communications Ltd

APPELLANT

Vs

Chintu Cable

RESPONDENT

Date of Decision : 03-11-2022

Acts Referred:

Citation : (2022) 11 TDSAT CK 0003

Hon'ble Judges : Ram Krishna Gautam, Member

Bench : Single Bench

Advocate : Kanupriya Gupta

Judgement

Learned counsel for the petitioner is present. None is for respondent. The same was situation on previous date. A notice was issued and it was reported to be delivered to the respondent. Even then, none is present though learned counsel for petitioner mentioned that a request by respondent was made for accommodation on today.

Under above pretext, list for final arguments on 31.1.2023.

Let written arguments, if any, after exchange in between, by both sides, be got filed with records of this Tribunal, positively within four weeks.